

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION FOR 1973-74 WITH AUDIT REPORT AND A STATEMENT FOR DELAY

ऊर्जा मंत्रालय में उप-मंत्री (प्रो० सिद्धेश्वर प्रसाद) : मैं निम्नलिखित पत्र सभा पटल पर रखना हूँ :—

(एक) दामोदर घाटी अधिनियम, 1948 की धारा 45 की उप-धारा (5) के अन्तर्गत दामोदर घाटी निगम के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति तथा वर्ष 1973-74 के लेखे सम्बन्धी लेखा-परीक्षा प्रतिवेदन ।

(दो) उपर्युक्त प्रतिवेदन सभा पटल पर रखने में हुए बिलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT-11138/76.]

REVIEW AND ANNUAL REPORT OF GUJARAT MINERAL DEVELOPMENT CORPORATION LTD., AHMEDABAD FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—

(1) Review (Hindi and English versions) by the Government of Gujarat on the working of the Gujarat Mineral Development Corporation Limited, Ahmedabad for the year 1974-75.

(2) Annual Report of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-11139/76].

11.58 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Antiquities and Art Treasures (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 16th August, 1976."

ANTIQUITIES AND ART TREASURES (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Antiquities and Art Treasures (Amendment) Bill, 1976, as passed by Rajya Sabha.

11.59 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DROUGHT SITUATION IN VARIOUS STATES

MR. SPEAKER: Before I take up the Calling Attention notice, I would like to impress upon the House that we should be brief. I do not want them not to make more points, but they should be brief. So the first Member should not take more than 3-4 minutes and the other hon. Members 2 to 3 minutes, so